

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/TT/2018

- Subject : Approval of transmission tariff from anticipated COD to 31.3.2019 for Asset: Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under transmission system for “Eastern Region System Strengthening Scheme-IX” in Eastern Region.
- Date of Hearing : 28.2.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Ltd. (BSP(H)CL) and 5 others
- Parties present : Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.K. Niranjana, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of the asset “Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon S/S under Transmission System for “Eastern Region System Strengthening Scheme-IX” in Eastern Region.” The scheduled commercial operation of the asset was 24 months from the date of Investment Approval. The date of Investment Approval was 26.2.2014 and accordingly the scheduled COD of the asset was 26.2.2016 but the asset was put into commercial operation on 25.10.2017. Thus, there is a time over-run of 20 months. The petitioner has submitted the reasons for time over-run. He submitted that the tariff for subject asset was initially claimed in Petition No. 29/TT/2016. However, tariff was not allowed as the asset was not put into commercial operation and the Commission directed the



petitioner to file a petition afresh after the asset is put into commercial operation. Accordingly, the instant petition is filed.

2. He submitted that the replacement of the existing 315 MVA transformers at Maithon with 500 MVA transformers was discussed and agreed in the 73rd OCC meeting of ER and was also agreed in the ERPC meeting. He submitted that the existing 2x315 MVA transformers were to be used as regional spare and it was discussed and agreed in 24th ERPC meeting held on 26 & 27 April 2013. He further submitted that de-capitalization is not required in case of the instant asset and requested that the replaced ICT may be allowed as regional spare. As regards the time over-run, the representative of the Petitioner submitted that the ICT-II was damaged during transportation which was then sent back to the factory for repair and the same was received and installed at Maithon Sub-station on 29.8.2017.

3. After hearing the petitioner, the Commission reserved order in the Petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

